Creation of new grade NFSG for UDC

1162. PROF. ANIL KUMAR SAHANI: Will the PRIME MINISTER be pleased to state:

- (a) whether Government has created a new grade Non-Functional Selection Grade (NFSG) for UDC in the grade pay of Rs. 4200/- in Pay Band-2 in Central Secretariat Clerical Services (CSCS);
- (b) the reasons for not including UDCs working in Government of NCT of Delhi in NFSG and whether there is any proposal to endorse the O.M. No. 20/49/2009-CS.II(B) dated 22 June, 2011 issued by DoP&T to Government of NCT of Delhi for its implementation;
- (c) whether the UDCs working in CSCS and Government of NCT of Delhi were selected through common exam conducted by Staff Selection Commission (SSC); and
 - (d) if so, the reasons for discriminating them?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANSAMY): (a) Yes, Sir.

- (b) The pay of the employees of the State Government is the subject matter of the State concerned and it is not in the purview of the Central Government to issue any instruction in this regard.
- (c) Yes, Sir. Till the year 1995, the Lower Division Clerks (LDCs) for Delhi Administration/NCT of Delhi were recruited through Staff Selection ommission (SSC) as and when requisitioned by the Delhi Government along with other indenting organizations. Upper Division Clerk (UDC) in CSCS is a promotional post for LDC.
 - (d) Does not arise in view of reply to (b) & (c) above.

Corruption cases pending with CBI

1163. SHRI A. ELAVARASAN: Will the PRIME MINISTER be pleased to state:

(a) the number of corruption cases pending with the Central Vigilance Commission as on date;

- (b) the number of cases that have been disposed of during the last three years and the current year; and
 - (c) the action taken by Government for early disposal of pending cases?
- (a) THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANSAMY): (a) As on 31.10.2011, a total of 1635 cases were pending in the Central Vigilance Commission (CVC) for tendering advices.
- (b) The number of cases disposed of by the CVC during the last three years and upto October, 2011 is as under :-

	2008	2009	2010	Upto October, 2011
Disposal	4238	5317	5522	4519

- (c) While the Commission is an autonomous body and tenders its advice independently, the Government has taken the following steps to strengthen the Commission:
- (i) conferment of statutory status on the Commission under the CVC Act, 2003;
- (ii) automation of workflow and IT enabling of the functioning of the Commission with a view to enhancing the efficiency of the Commission in handling complaints and processing of investigation reports; and
- (iii) creation of six more posts of Directors/Deputy Secretaries along with posts of personal assistants.

Government's achievements in FYPs

1164. SHRI RAMDAS AGARWAL: Will the PRIME MINISTER be pleased to state:

- (a) keeping in view that Eleventh Five Year Plan (FYP) period will be over soon, what are Government's achievements of various important projects right from First Five Year Plan to Eleventh Five Year Plan, the details thereof;
 - (b) whether Parliamentary Standing Committee on Finance has opined that Planning